

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1216**

TO BE ANSWERED ON THE 9TH FEBRUARY, 2021/ MAGHA 20, 1942 (SAKA)

CRIME AGAINST WOMEN AND SCHEDULED TRIBES

1216. SHRI PASUNOORI DAYAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per the National Crime Records Bureau (NCRB) report, crime against women and Scheduled Tribes saw a 26 per cent rise in 2019;

(b) if so, the details thereof and the reasons therefor;

(c) the details of the steps being taken to ensure mandatory action by the police in such cases; and

(d) the details of the standard procedure violated by officials and the action taken thereon, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c): As per National Crime Records Bureau (NCRB) published data, details on crimes against women and crimes against Scheduled Tribes for the year 2018 and 2019 are at Annexure. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women

and Scheduled Tribes rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Ministry of Home Affairs has issued advisories from time to time to all States/ Union Territories to strengthen the law enforcement response against crimes on women and Scheduled Tribes. These advisories are available on the website of MHA viz., www.mha.gov.in.

(d): Details are not maintained centrally.

ANNEXURE
L.S.US.Q.NO. 1216 FOR 09.02.2021

State/UT-wise cases registered under crimes against women and Scheduled Tribes during the year 2018 and 2019

SL	State/UT	Cases registered under crimes against women during the year		Cases registered under crimes against Scheduled Tribes during the year	
		2018	2019	2018	2019
1	Andhra Pradesh	16438	17746	330	330
2	Arunachal Pradesh	368	317	0	0
3	Assam	27687	30025	6	4
4	Bihar	16920	18587	64	97
5	Chhattisgarh	8587	7689	388	427
6	Goa	362	329	5	2
7	Gujarat	8329	8799	311	321
8	Haryana	14326	14683	0	1
9	Himachal Pradesh	1633	1636	1	1
10	Jammu & Kashmir*	3437	3069	0	0
11	Jharkhand	7083	8760	224	342
12	Karnataka	13514	13828	322	327
13	Kerala	10461	11462	138	140
14	Madhya Pradesh	28942	27560	1868	1922
15	Maharashtra	35497	37144	526	559
16	Manipur	271	266	1	2
17	Meghalaya	571	558	0	0
18	Mizoram	249	170	0	8
19	Nagaland	75	43	0	0
20	Odisha	20274	23183	557	576
21	Punjab	5302	5886	0	1
22	Rajasthan	27866	41550	1095	1797
23	Sikkim	172	125	1	2
24	Tamil Nadu	5822	5934	15	31
25	Telangana	16027	18394	419	530
26	Tripura	907	1070	0	2
27	Uttar Pradesh	59445	59853	145	721
28	Uttarakhand	2817	2541	7	8
29	West Bengal	30394	30394	101	101
	TOTAL STATE(S)	363776	391601	6524	8252
30	A&N Islands	147	135	1	3
31	Chandigarh	442	515	0	0
32	D&N Haveli**	38	49	3	0
33	Daman & Diu**	16	33	0	0
34	Delhi	13640	13395	0	2
35	Lakshadweep	11	38	0	0
36	Puducherry	166	95	0	0
	TOTAL UT(S)	14460	14260	4	5
	TOTAL (ALL INDIA)	378236	405861	6528	8257

Source: Crime in India

Note : Due to non-receipt of data from West Bengal in time for 2019, Data furnished for 2018 has been used

*Now UTs of Jammu & Kashmir and Ladakh

** Now UTs of D&N Haveli and UT of Daman & Diu have merged as one UT
